

Notifications and Orders

(124) Provision of Capital of Punjab Act extended to village Hallomajra - No. 26/6/39 - U'F£I(3)-2008/2630.—In partial modification of the Chandigarh Administration, Finance Department notification No. 26/6/39-UTFI(3)-2007/6097, dated the 25th September, 2007 and in exercise of the powers conferred by subsection (2) of Section I of the Capital of Punjab (Development and Regulation) Act, 1952 and all other-powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh is pleased to substitute the schedule *qua* village Hallomajra, H. B. NO. 219 to be the area to which the provisions of the aforesaid Act of 1952 shall extend:-

SCHEDULE

Village Hallomajra, U.T., Chandigarh, H.B. No. 219, Total area 69.02 acres Khasra No.: 67/3,68/3,69/3,70,71,72/1,72/2,72/3,73/1,73/2,74,75,79/2,89,90,91,92,94,95,96,96/1,97,98,99,100,101,102,103, 104,105,112,113, 114,118,133/1/1,133/1/2,133/2,134/2/1/1,134/2/1/2,134/2/2/1,134/2/2/2,135/1/1,135/1/2,135/2/1, 135/2/2,136/1/1, 136/1/1/2,136/1/2,136/2/1, 137/2/1,137/2/2, 137/2/3, 137/3, 138/2/2/2,138/2/2/1,180,181,182,183,184,185,186,187,188,189,190,190/1,191,192,220,221,222,223,224,225,226,227,228,229,230,231,232,233,234,119/2,120,121,122,123,124,125,126,127,128,129,169/3,178/3,201/1,216/2,213,214,215,218,239,240,241,236/2,237/1,238/1,243/1/2,243/2/2,244/2,379/1/1,379/1/2,381/2,394/2,395,396/2,398,399/2,403,404, 405,406,407,408,409,410,411,412,1 413,414,415,416,217,219,235 min, 179, 206 min, 242,397,140.

(See Chandigarh Administration Gazette, (Extra.) dt 8.4.2008 at page 546)